

**Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhavan, New Delhi.**

**Policy Circular No. 58 (RE-2010)/2009-14**

**Dated the 9<sup>th</sup> March, 2012**

To

All Customs Authorities / All Regional Authorities / Members of Trade.

**Subject:- Notification No.102, dated 05.03.2012 not applicable for cotton consignment for which Let Export Order(LEO) has been issued up to 2400 hrs. on 04.03.2012.**

Notification No. 102(RE-2010)/2009-14 dated 05.03.2012 had prohibited export of cotton (Tariff Codes 5201 & 5203) till further orders. This notification had also stipulated that (i) transitional arrangement under para 1.5 of FTP will not be applicable and (ii) export against registration certificates (RCs) already issued will also not be permitted.

2. CBEC sends data on exports to DGCIS daily that is generated out of their daily trade reports (DTRs), which is based on LEOs (Let Export Orders) issued that day. Hence any consignment in respect of which LEO has been issued gets reported as having been exported. Accordingly, consignments for which Let Export Orders (LEOs) have been issued till 2400 hours on Sunday, 04 March, 2012 will be outside the purview of Notification No.102 dated 05 March, 2012 cited above.

3. This issues with the approval of Commerce Secretary.

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(Issued from F.No. 01/91/180/1194/AM10/Export Cell)